

(2022) 08 MP CK 0037

In the Madhya Pradesh High Court

Case No : Criminal Appeal No. 6662 Of 2022

Golu @ Subham Dhakad

APPELLANT

Vs

State Of Madhya Pradesh And Others

RESPONDENT

Date of Decision : 22-08-2022

Acts Referred:

Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 — Section 3(2)(va), 3(1)(wi), 14A(2), 15A
Indian Penal Code, 1860 — Section 34, 323, 377, 376, 376D, 498A
Dowry Prohibition Act, 1961 — Section 3, 4

Citation : (2022) 08 MP CK 0037

Hon'ble Judges : Gurpal Singh Ahluwalia, J

Bench : Single Bench

Advocate : D.S. Rajawat, A.K. Nirankari

Final Decision : Dismissed

Judgement

Gurpal Singh Ahluwalia, J

None for the respondent No.2/complainant.

It is submitted by the counsel for the State that the complainant has been informed about the pendency of this appeal as required under Section 15-A of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act (in short Act?).

Case diary is available.

This 6th criminal appeal has been filed under Section 14-A (2) of the Act against the order dated 31.12.2020 passed by Special Judge (Atrocities Act) Vidisha, rejecting the bail application. The fifth criminal appeal was dismissed by order dated 4.3.2022 passed in CRA No.1513/2022.

The appellant has been arrested on 28.12.2020 in connection with Crime No.535/2020 registered by Police Station Sironj, District Vidisha for offence

punishable under Sections 498-A, 323, 377, 376, 376D, 34 of IPC, under Section 3(2)(va), 3(1)(w-i) of the Act and under Section 3/4 of Dowry Prohibition Act.

After arguing the matter at length, the counsel for the appellant seeks permission of this Court to withdraw this criminal appeal.

It is, accordingly, dismissed as withdrawn.